



DOCUMENT INFORMATION

FILE NAME : Ch_XII_1_e

VOLUME : VOL-2

CHAPTER : Chapter XII. Navigation

TITLE : 1. e). Amendments to the Convention on the
International Maritime Organization relating to the
institutionalization of the Committee on Technical Co-
operation in the Convention. London, 17 November 1977





ASSEMBLY - 10th session
Agenda items 13(a) and 13(b)

IMCO

RESOLUTION A.400(X)

adopted on 17 November 1977

AMENDMENTS TO THE CONVENTION ON THE INTER-GOVERNMENTAL MARITIME CONSULTATIVE ORGANIZATION

THE ASSEMBLY,

RECALLING Resolution A.360(IX) of its ninth session by which it decided to take the necessary steps at the tenth regular session to adopt amendments to the IMCO Convention in order to institutionalize the Committee on Technical Co-operation in the IMCO Convention,

RECALLING FURTHER Resolution A.359(IX) of the same ninth session by which it decided to convene in 1977 an Ad Hoc Working Group open to all Member Governments of the Organization to study and submit to the tenth regular session of the Assembly proposals for amending Articles 2, 40 and 52 of the IMCO Convention, proposals for amending the Convention in order to institutionalize the Committee on Technical Co-operation and any other proposals for amending the Convention which may be submitted by Members,

HAVING CONSIDERED the Report of the Ad Hoc Working Group, including the Working Group's recommendations on proposed amendments to the IMCO Convention,

HAVING CONSIDERED ALSO further proposals for amending the IMCO Convention submitted by the Government of the United States of America,

RECALLING the amendments it adopted by Resolution A.358(IX) at the ninth regular session held in November 1975,

HAVING ADOPTED at its tenth regular session, held in London from 7 to 17 November 1977, amendments to the Convention on the Inter-Governmental Maritime Consultative Organization, the texts of which are contained in the Annex to this Resolution, consisting of:

- (a) the deletion of Article 2;
- (b) the addition of a new Part (PART X) consisting of new Articles 42 to 46;
- (c) consequential amendments to Articles 3, 12, 16, 22, 26, 42 and 43;
- (d) other amendments to Articles 1, 3, 45 and 52;
- (e) consequential renumbering of Parts VIII to XVII (renumbered X to XIX pursuant to Resolution A.358(IX));
- (f) consequential renumbering of Articles 3 to 31;
- (g) consequential renumbering of Articles 33 to 63 (renumbered 43 to 73 pursuant to Resolution A.358(IX));
- (h) consequential changes to the references to Articles in the following Articles:
 - (i) 6, 7, 8, 9, 19, 27, 29, 33, 53, 54, 56, 58, 59 and 60;
 - (ii) 32, 34, 37, 39 and 42 (added by Resolution A.358(IX));
- (i) a consequential change to the number of the Article referred to in Appendix II,

REQUESTS the Secretary-General of the Organization to deposit the adopted amendments with the Secretary-General of the United Nations in accordance with Article 53 of the IMCO Convention and to receive instruments of acceptance and declarations as provided for in Article 54,

INVITES Member Governments to accept these amendments at the earliest possible date after receiving copies thereof by communicating the appropriate instrument of acceptance to the Secretary-General in accordance with Article 54 of the Convention.

ANNEX

AMENDMENTS TO THE CONVENTION ON THE INTER-GOVERNMENTAL
MARITIME CONSULTATIVE ORGANIZATION

Article 1

- (i) The text of paragraph (a) is replaced by the following:

To provide machinery for co-operation among Governments in the field of governmental regulation and practices relating to technical matters of all kinds affecting shipping engaged in international trade; to encourage and facilitate the general adoption of the highest practicable standards in matters concerning maritime safety, efficiency of navigation and prevention and control of marine pollution from ships; and to deal with administrative and legal matters related to the purposes set out in this Article;

- (ii) The text of paragraph (d) is replaced by the following:

To provide for the consideration by the Organization of any matters concerning shipping and the effect of shipping on the marine environment that may be referred to it by any organ or specialized agency of the United Nations;

Article 2

The text is deleted.

Articles 3 to 31 are renumbered Articles 2 to 30.

Article 3 (renumbered as Article 2)

The text is replaced by the following:

In order to achieve the purposes set out in Part 1, the Organization shall:

- (a) Subject to the provisions of Article 3, consider and make recommendations upon matters arising under Article 1(a), (b) and (c) that may be remitted to it by Members, by any organ or specialized agency of the United Nations or by any other inter-governmental organization or upon matters referred to it under Article 1(d);

- (b) Provide for the drafting of conventions, agreements, or other suitable instruments, and recommend these to Governments and to inter-governmental organizations, and convene such conferences as may be necessary;
- (c) Provide machinery for consultation among Members and the exchange of information among Governments;
- (d) Perform functions arising in connexion with paragraphs (a), (b) and (c) of this Article, in particular those assigned to it by or under international instruments relating to maritime matters and the effect of shipping on the marine environment;
- (e) Facilitate as necessary, and in accordance with Part X, technical co-operation within the scope of the Organization.

Article 12 (renumbered as Article 11)

The text is replaced by the following:

The Organization shall consist of an Assembly, a Council, a Maritime Safety Committee, a Legal Committee, a Marine Environment Protection Committee, a Technical Co-operation Committee and such subsidiary organs as the Organization may at any time consider necessary; and a Secretariat.

Article 16 (renumbered as Article 15)

The text is replaced by the following:

The functions of the Assembly shall be:

- (a) To elect at each regular session from among its Members, other than Associate Members, its President and two Vice-Presidents who shall hold office until the next regular session;
- (b) To determine its own Rules of Procedure except as otherwise provided in the Convention;
- (c) To establish any temporary or, upon recommendation of the Council, permanent subsidiary bodies it may consider to be necessary;
- (d) To elect the Members to be represented on the Council as provided in Article 17;

- (e) To receive and consider the reports of the Council, and to decide upon any question referred to it by the Council;
- (f) To approve the work programme of the Organization;
- (g) To vote the budget and determine the financial arrangements of the Organization, in accordance with Part XII;
- (h) To review the expenditures and approve the accounts of the Organization;
- (i) To perform the functions of the Organization, provided that in matters relating to Article 2(a) and (b), the Assembly shall refer such matters to the Council for formulation by it of any recommendations or instruments thereon; provided further that any recommendations or instruments submitted to the Assembly by the Council and not accepted by the Assembly shall be referred back to the Council for further consideration with such observations as the Assembly may make;
- (j) To recommend to Members for adoption regulations and guidelines concerning maritime safety, the prevention and control of marine pollution from ships and other matters concerning the effect of shipping on the marine environment assigned to the Organization by or under international instruments, or amendments to such regulations and guidelines which have been referred to it;
- (k) To take such action as it may deem appropriate to promote technical co-operation in accordance with Article 2(c), taking into account the special needs of developing countries;
- (l) To take decisions in regard to convening any international conference or following any other appropriate procedure for the adoption of international conventions or of amendments to any international conventions which have been developed by the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee, or other organs of the Organization.
- (m) To refer to the Council for consideration or decision any matters within the scope of the Organization, except that the function

of making recommendations under paragraph (j) of this Article shall not be delegated.

Article 22 (renumbered as Article 21)

The text is replaced by the following:

(a) The Council shall consider the draft work programme and budget estimates prepared by the Secretary-General in the light of the proposals of the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee and other organs of the Organization and, taking these into account, shall establish and submit to the Assembly the work programme and budget of the Organization, having regard to the general interest and priorities of the Organization.

(b) The Council shall receive the reports, proposals and recommendations of the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee and other organs of the Organization and shall transmit them to the Assembly and, when the Assembly is not in session, to the Members for information, together with the comments and recommendations of the Council.

(c) Matters within the scope of Articles 28, 33, 38 and 43 shall be considered by the Council only after obtaining the views of the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, or the Technical Co-operation Committee, as may be appropriate.

Article 26 (renumbered Article 25)

The text is replaced by the following:

(a) The Council may enter into agreements or arrangements covering the relationship of the Organization with other organizations, as provided for in Part XV. Such agreements or arrangements shall be subject to approval by the Assembly.

(b) Having regard to the provisions of Part XV and to the relations maintained with other bodies by the respective Committees under

Articles 28, 33, 38 and 43, the Council shall, between sessions of the Assembly, be responsible for relations with other organizations.

New Articles 32 to 42 (added pursuant to Res.A.315(ES.V) and Res.A.358(IX)).

These Articles are renumbered as Articles 31 to 41.

Article 29(c) adopted by Resolution A.358(IX) (to be renumbered as Article 28(c)) is amended by the inclusion of a reference to the Assembly.

Article 34(c) adopted by Resolution A.358(IX) (to be renumbered as Article 33(c)) is amended by the inclusion of a reference to the Assembly.

New Part X

A new Part X, consisting of new Articles 42-46, is added after Parts VIII and IX (added by Res.A.358(IX)) as follows:

PART X

Technical Co-operation Committee

Article 42

The Technical Co-operation Committee shall consist of all the Members.

Article 43

(a) The Technical Co-operation Committee shall consider, as appropriate, any matter within the scope of the Organization concerned with the implementation of technical co-operation projects funded by the relevant United Nations programme for which the Organization acts as the executing or co-operating agency or by funds-in-trust voluntarily provided to the Organization, and any other matters related to the Organization's activities in the technical co-operation field.

(b) The Technical Co-operation Committee shall keep under review the work of the Secretariat concerning technical co-operation.

(c) The Technical Co-operation Committee shall perform those functions assigned to it by this Convention or by the Assembly or the Council, or any duty within the scope of this Article which may be assigned to it by or under any other international instrument and accepted by the Organization.

(d) Having regard to the provisions of Article 25, the Technical Co-operation Committee, upon request by the Assembly and Council or, if it deems such action useful in the interests of its own work, shall maintain such close relationships with other bodies as may further the purposes of the Organization.

Article 44

The Technical Co-operation Committee shall submit to the Council:

- (a) Recommendations which the Committee has developed;
- (b) A report on the work of the Committee since the previous session of the Council.

Article 45

The Technical Co-operation Committee shall meet at least once a year. It shall elect its officers once a year and shall adopt its own rules of procedure.

Article 46

Notwithstanding anything to the contrary in this Convention, but subject to the provisions of Article 42, the Technical Co-operation Committee, when exercising the functions conferred upon it by or under any international convention or other instrument, shall conform to the relevant provisions of the convention or instrument in question, particularly as regards the rules governing the procedures to be followed.

Parts VIII to XVII (renumbered X to XIX pursuant to Res.A.358(IX)) are renumbered Parts XI to XX.

Articles 33 to 63 (renumbered 43 to 73 pursuant to Res.A.315(ES.V) and Res.358(IX)) are renumbered Articles 47 to 77.

Article 42 (renumbered as Article 41 by Res.A.315(ES.V) and Article 52 by Res.A.358(IX)) is renumbered as Article 56 and replaced by the following text:

Any Member which fails to discharge its financial obligation to the Organization within one year from the date on which it is due.

shall have no vote in the Assembly, the Council, the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee or the Technical Co-operation Committee unless the Assembly, at its discretion, waives this provision.

Article 43 (renumbered as Article 42 by Res.A.315(ES.V) and Article 53 by Res.A.358(IX)) is renumbered as Article 57 and replaced by the following text:

Except as otherwise provided in the Convention or in any international agreement which confers functions on the Assembly, the Council, the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, or the Technical Co-operation Committee, the following provisions shall apply to voting in these organs:

- (a) Each Member shall have one vote.
- (b) Decisions shall be by a majority vote of the Members present and voting and, for decisions where a two-thirds majority vote is required, by a two-thirds majority vote of those present.
- (c) For the purpose of the Convention, the phrase "Members present and voting" means "Members present and casting an affirmative or negative vote". Members which abstain from voting shall be considered as not voting.

Article 45 (renumbered as Article 44 by Res.A.315(ES.V) and Article 55 by Res.A.358(IX)) is renumbered as Article 59 and replaced by the following text:

The Organization shall be brought into relationship with the United Nations in accordance with Article 57 of the Charter of the United Nations as the specialized agency in the field of shipping and the effect of shipping on the marine environment. This relationship shall be effected through an agreement with the United Nations under Article 63 of the Charter of the United Nations, which agreement shall be concluded as provided in Article 25.

Article 52 (renumbered as Article 51 by Res.A.315(ES.V) and Article 62 by Res.A.358(IX)) is renumbered as Article 66 and replaced by the following text:

Texts of proposed amendments to the Convention shall be communicated by the Secretary-General to Members at least six months in advance of their consideration by the Assembly. Amendments shall be adopted by a two-thirds majority vote of the Assembly. Twelve months after its acceptance by two-thirds of the Members of the Organization, other than Associate Members, each amendment shall come into force for all Members.

The Articles referred to in the following Articles are changed as follows:

Article 6 (now renumbered Article 5): the reference to Article 57 is changed to Article 71.

Article 7 (now renumbered Article 6): the reference to Article 57 is changed to Article 71.

Article 8 (now renumbered Article 7): the references to Articles 6, 7 and 57 are changed to Articles 5, 6 and 71.

Article 9 (now renumbered Article 8): the reference to Article 58 is changed to Article 72.

Article 19 (now renumbered Article 18): the reference to Article 17 is changed to Article 16.

Article 27 (now renumbered Article 26): the reference to Article 16(i) is changed to Article 15(j).

Article 29 (amended by Res.A.358(IX), now renumbered Article 28): the reference to Part XII is changed to Article 25.

Article 32 (added by Res.A.358(IX), now renumbered Article 31): the reference to Article 28 is changed to Article 27.

Article 34 (added by Res.A.358(IX), now renumbered Article 33): the reference in paragraph (c) to Article 26 is changed to Article 25.

Article 37 (added by Res.A.358(IX), now renumbered Article 36): the reference to Article 33 is changed to Article 32.

Article 39 (added by Res.A.358(IX), now renumbered Article 38): the references in paragraphs (d) and (e) to Article 26 are changed to Article 25.

Article 42 (added by Res.A.358(IX), now renumbered Article 41): the reference to Article 38 is changed to Article 37.

Article 33 (now renumbered Article 47): the reference to Article 23 is changed to Article 22.

Article 53 (now renumbered Article 67): the reference to Article 52 is changed to Article 66.

Article 54 (now renumbered Article 68): the reference to Article 52 is changed to Article 66.

Article 56 (now renumbered Article 70): the reference to Article 55 is changed to Article 69.

Article 58 (now renumbered Article 72): the reference in paragraph (d) to Article 57 is changed to Article 71.

Article 59 (now renumbered Article 73): the reference in paragraph (b) to Article 58 is changed to Article 72.

Article 60 (now renumbered Article 74): the reference to Article 57 is changed to Article 71.

APPENDIX II

The reference to Article 51 is changed to Article 65.

Certified true copy of the Resolution A.400(X) on Amendments to the Convention on the Inter-Governmental Maritime Consultative Organization adopted on 17 November 1977 by the tenth session of the Assembly of the Inter-Governmental Maritime Consultative Organization, held in London from 7 to 17 November 1977, together with the texts of the Amendments to the Convention on the Inter-Governmental Maritime Consultative Organization.

Copie certifiée conforme de la Résolution A.400(X) sur les amendements à la Convention portant création de l'OMCI adoptée le 17 novembre 1977 par l'Assemblée de l'Organisation intergouvernementale consultative de la navigation maritime lors de sa dixième session, tenue à Londres du 7 au 17 novembre 1977, accompagnée des textes des amendements à la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime.

Copia certificada auténtica de la Resolución A.400(X) sobre enmiendas a la Convención constitutiva de la OCMI, aprobada el 17 de noviembre de 1977 por la Asamblea de la Organización Consultiva Marítima Intergubernamental durante su décimo período de sesiones celebrado en Londres del 7 al 17 de noviembre de 1977, y de los textos de las enmiendas a la Convención relativa a la Organización Consultiva Marítima Intergubernamental.

For the Secretary-General :

Pour le Secrétaire général :

Por el Secretario General :

Thomas Allen

London,

Londres,

Londres,

16 XII 77



OMCI

RESOLUTION A.400(X)
adoptée le 17 novembre 1977

AMENDEMENTS A LA CONVENTION PORTANT CREATION DE L'ORGANISATION
INTERGOUVERNEMENTALE CONSULTATIVE DE LA NAVIGATION MARITIME

L'ASSEMBLEE,

RAPPELANT la résolution A.360(IX) adoptée à sa neuvième session et par laquelle elle a décidé de prendre, à sa dixième session ordinaire, les mesures nécessaires pour adopter des amendements à la Convention portant création de l'OMCI qui aient pour effet d'institutionnaliser le Comité de la coopération technique dans ladite convention,

RAPPELANT EGALEMENT la résolution A.359(IX) adoptée à cette même neuvième session et par laquelle elle a décidé de réunir en 1977 un Groupe de travail ad hoc ouvert à tous les Gouvernements Membres de l'Organisation et chargé d'étudier, pour les soumettre à l'Assemblée lors de sa dixième session ordinaire, des propositions visant à modifier les articles 2, 40 et 52 de la Convention portant création de l'OMCI, des propositions visant à modifier la Convention de manière à institutionnaliser le Comité de la coopération technique et toute autre proposition d'amendement à la Convention que pourraient soumettre les Membres,

AYANT EXAMINE le rapport du Groupe de travail ad hoc, et notamment les recommandations du Groupe de travail sur les propositions d'amendement à la Convention portant création de l'OMCI,

AYANT EXAMINE EGALEMENT d'autres propositions d'amendement à la Convention portant création de l'OMCI présentées par le Gouvernement des Etats-Unis d'Amérique,

RAPPELANT les amendements qu'elle a adoptés par la résolution A.358(IX) sa neuvième session ordinaire tenue en novembre 1975,

AYANT ADOPTÉ à sa dixième session ordinaire, qui s'est tenue à Londres du 7 au 17 novembre 1977, les amendements à la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime dont le texte est reproduit en annexe à la présente résolution et qui comprennent :

- a) la suppression de l'article 2;
- b) l'adjonction d'une nouvelle partie (partie X) comprenant les articles 42 à 46;
- c) les amendements correspondant aux articles 3, 12, 16, 22, 26, 42 et 43;
- d) d'autres amendements aux articles premier, 3, 45 et 52;
- e) la nouvelle numérotation correspondante des parties VIII à XVII (qui deviennent les parties X à XIX conformément à la résolution A.358(IX));
- f) la nouvelle numérotation correspondante des articles 3 à 31;
- g) la nouvelle numérotation correspondante des articles 33 à 63 (qui deviennent les articles 43 à 73 conformément à la résolution A.358(IX));
- h) les modifications qu'il a été nécessaire d'apporter aux références à d'autres articles qui figurent aux articles suivants :
 - i) 6, 7, 8, 9, 19, 27, 29, 33, 53, 54, 56, 58, 59 et 60;
 - ii) 32, 34, 37, 39 et 42 (ajoutés par la résolution A.358(IX));
- i) la modification qu'il a été nécessaire d'apporter au numéro de l'article mentionné à l'appendice II,

PRIE le Secrétaire général de l'Organisation de déposer les amendements adoptés auprès du Secrétaire général de l'Organisation des Nations Unies, ainsi qu'il est prévu à l'article 53 de la Convention portant création de l'ONCI, et de recevoir les instruments d'acceptation et déclarations conformément aux dispositions de l'article 54,

INVITE les Gouvernements Membres à accepter les amendements aussitôt que possible après réception du texte desdits amendements en adressant l'instrument d'acceptation approprié au Secrétaire général, conformément aux dispositions de l'article 54 de la Convention.

ANNEXE

AMENDEMENTS A LA CONVENTION PORTANT CREATION DE L'ORGANISATION
INTERGOUVERNEMENTALE CONSULTATIVE DE LA NAVIGATION MARITIME

Article premier

i) Le texte actuel du paragraphe a) est remplacé par le suivant :

"a) d'instituer un système de collaboration entre les gouvernements dans le domaine de la réglementation et des usages gouvernementaux ayant trait aux questions techniques de toutes sortes qui intéressent la navigation commerciale internationale, d'encourager et de faciliter l'adoption générale de normes aussi élevées que possible en ce qui concerne la sécurité maritime, l'efficacité de la navigation, la prévention de la pollution des mers par les navires et la lutte contre cette pollution et de traiter des questions administratives et juridiques liées aux objectifs énoncés dans le présent article;"

ii) Le texte actuel du paragraphe d) est remplacé par le suivant :

"d) d'examiner toutes questions relatives à la navigation maritime et à ses effets sur le milieu marin dont elle pourra être saisie par tout organisme ou tout institution spécialisée des Nations Unies;"

Article 2

Cet article est supprimé.

Les articles 3 à 31 deviennent les articles 2 à 30.

Article 3 (qui devient l'article 2)

Le texte actuel est remplacé par le suivant :

"Pour atteindre les buts exposés à la première partie, l'Organisation :

a) sous réserve des dispositions de l'article 3, examine les questions figurant aux alinéas a), b) et c) de l'article premier que pourront lui soumettre tout Membre, tout organisme, toute institution spécialisée des Nations Unies ou toute autre organisation intergouvernementale, ainsi que les questions qui lui seront soumise aux termes de l'alinéa d) de l'article premier et fait des recommandations à leur sujet;

b) élabore des projets de conventions, d'accords et d'autres instruments appropriés, les recommande aux gouvernements et aux organisations inter-gouvernementales et convoque les conférences qu'elle juge nécessaires;

c) institue un système de consultations entre les Membres et d'échange de renseignements entre les gouvernements;

d) s'acquitte des fonctions découlant des alinéas a), b) et c) du présent article, notamment de celles qui lui sont assignées aux termes ou en vertu d'instruments internationaux relatifs à des questions maritimes et aux effets de la navigation maritime sur le milieu marin;

e) facilite selon que de besoin, et en conformité des dispositions de la partie X, la coopération technique dans le cadre des attributions de l'Organisation."

Article 12 (qui devient l'article 11)

Le texte actuel est remplacé par le suivant :

"L'Organisation comprend une Assemblée, un Conseil, un Comité de la sécurité maritime, un Comité juridique, un Comité de la protection du milieu marin, un Comité de la coopération technique et tels organes subsidiaires que l'Organisation estimerait à tout moment nécessaire de créer, ainsi qu'un Secrétariat."

Article 16 (qui devient l'article 15)

Le texte actuel est remplacé par le suivant :

"Les fonctions de l'Assemblée sont les suivantes :

a) élire à chaque session ordinaire parmi ses Membres autres que les Membres associés un président et deux vice-présidents qui resteront en fonction jusqu'à la session ordinaire suivante;

b) établir son règlement intérieur, sauf dispositions contraires de la Convention;

c) établir, si elle le juge nécessaire, tous organes subsidiaires temporaires ou, sur recommandation du Conseil, permanents;

d) élire les Membres qui seront représentés au Conseil, conformément à l'article 17;

e) recevoir et examiner les rapports du Conseil et se prononcer sur toute question dont elle est saisie par lui;

f) approuver le programme de travail de l'Organisation;

g) voter le budget et déterminer le fonctionnement financier de l'Organisation, conformément à la partie XII;

h) examiner les dépenses et approuver les comptes de l'Organisation;

i) remplir les fonctions dévolues à l'Organisation, sous la réserve que l'Assemblée renverra au Conseil les questions visées aux paragraphes a) et b) de l'article 2 pour qu'il formule, à leur sujet, des recommandations ou propose des instruments appropriés; sous réserve en outre que tous instruments ou recommandations soumis par le Conseil à l'Assemblée et que celle-ci n'aura pas acceptés seront renvoyés au Conseil pour nouvel examen, accompagnés éventuellement des observations de l'Assemblée;

j) recommander aux Membres l'adoption de règles et de directives relatives à la sécurité maritime, à la prévention de la pollution des mers par les navires, à la lutte contre cette pollution et à d'autres questions concernant les effets de la navigation maritime sur le milieu marin assignées à l'Organisation aux termes ou en vertu d'instruments internationaux, ou l'adoption d'amendements à ces règles et directives qui lui ont été soumis;

k) prendre toute mesure qu'elle jugerait appropriée pour favoriser la coopération technique conformément aux dispositions de l'alinéa e) de l'article 2, en tenant compte des besoins propres aux pays en développement;

l) décider de réunir une conférence internationale ou de suivre toute autre procédure appropriée pour l'adoption des conventions internationales ou des amendements à des conventions internationales élaborés par le Comité de la sécurité maritime, le Comité juridique, le Comité de la protection du milieu marin, le Comité de la coopération technique ou par d'autres organes de l'Organisation;

n) renvoyer au Conseil, pour examen ou décision, toute affaire de la compétence de l'Organisation, étant entendu, toutefois, que la charge de faire des recommandations, prévue à l'alinéa j) du présent article, ne doit pas être déléguée."

Article 22 (qui devient l'article 21)

Le texte actuel est remplacé par le suivant :

"a) Le Conseil examine le projet de programme de travail et les prévisions budgétaires préparés par le Secrétaire général à la lumière des propositions

du Comité de la sécurité maritime, du Comité juridique, du Comité de la protection du milieu marin, du Comité de la coopération technique et d'autres organes de l'Organisation et il en tient compte pour établir et soumettre à l'Assemblée le programme de travail et le budget de l'Organisation, eu égard à l'intérêt général et aux priorités de l'Organisation.

b) Le Conseil reçoit les rapports, les propositions et les recommandations du Comité de la sécurité maritime, du Comité juridique, du Comité de la protection du milieu marin et du Comité de la coopération technique, ainsi que d'autres organes de l'Organisation. Il les transmet à l'Assemblée et, si l'Assemblée ne siège pas, aux Membres, pour information, en les accompagnant de ses observations et de ses recommandations.

c) Le Conseil n'examine les questions relevant des articles 28, 33, 38 et 43 qu'après avoir consulté le Comité de la sécurité maritime, le Comité juridique, le Comité de la protection du milieu marin ou le Comité de la coopération technique suivant le cas."

Article 26 (qui devient l'article 25)

Le texte actuel est remplacé par le suivant :

"a) Le Conseil peut conclure des accords ou prendre des dispositions concernant les relations avec les autres organisations, conformément aux dispositions de la partie XV. Ces accords et ces dispositions sont soumis à l'approbation de l'Assemblée.

b) Compte tenu des dispositions de la partie XV et des relations entretenues avec d'autres organismes par les comités respectifs en vertu des articles 28, 33, 38 et 43, le Conseil assure entre les sessions de l'Assemblée les relations avec les autres organisations."

Nouveaux articles 32 à 42 (ajoutés conformément aux résolutions A.315(ES.V) et 358(IX))

Ces articles deviennent les articles 31 à 41.

Le paragraphe c) de l'article 29, adopté par la résolution A.358(IX) (qui devient le paragraphe c) de l'article 28) est modifié par l'inclusion d'une référence à l'Assemblée.

Le paragraphe c) de l'article 34, adopté par la résolution A.358(IX) (qui devient le paragraphe c) de l'article 33) est modifié par l'inclusion d'une référence à l'Assemblée.

Nouvelle partie X

La nouvelle partie X ci-après, comprenant les nouveaux articles 42 à 46, est ajoutée après les parties VIII et IX (insérées en application de la résolution A.358(IX)) :

"PARTIE X

Comité de la coopération technique

Article 42

Le Comité de la coopération technique se compose de tous les Membres.

Article 43

a) Le Comité de la coopération technique examine, selon qu'il convient, toutes les questions qui relèvent de la compétence de l'Organisation en ce qui concerne l'exécution des projets de coopération technique financés par le programme pertinent des Nations Unies dont l'Organisation est l'agent d'exécution ou de coopération ou par des fonds d'affectation spéciale volontairement mis à la disposition de l'Organisation et toutes autres questions liées aux activités de l'Organisation dans le domaine de la coopération technique.

b) Le Comité de la coopération technique contrôle les travaux du Secrétariat dans le domaine de la coopération technique.

c) Le Comité de la coopération technique s'acquitte des fonctions que lui assigne la présente Convention, l'Assemblée ou le Conseil, ou des missions qui peuvent lui être confiées dans le cadre du présent article aux termes ou en vertu de tout autre instrument international et qui peuvent être acceptées par l'Organisation.

d) Compte tenu des dispositions de l'article 25, le Comité de la coopération technique, à la demande de l'Assemblée et du Conseil ou s'il le juge utile dans l'intérêt de ses propres travaux, maintient avec d'autres organismes des rapports étroits propres à promouvoir les buts de l'Organisation.

Article 44

Le Comité de la coopération technique soumet au Conseil :

a) les recommandations qu'il a élaborées;

b) le rapport sur ses travaux depuis la dernière session du Conseil.

Article 45

Le Comité de la coopération technique se réunit au moins une fois par an. Il élit son Bureau une fois par an et adopte son règlement intérieur.

Article 46

Nonobstant toute disposition contraire de la présente Convention mais sous réserve des dispositions de l'article 42, le Comité de la coopération technique, lorsqu'il exerce les fonctions qui lui ont été attribuées aux termes ou en vertu d'une convention internationale ou de tout autre instrument, se conforme aux dispositions pertinentes de cette convention ou de cet instrument, notamment pour les règles de procédure à suivre."

Les parties VIII à XVIII (qui étaient devenues les parties X à XIX en application de la résolution A.358(IX)) deviennent les parties XI à XX.

Les articles 33 à 63 (qui étaient devenus les articles 43 à 73 en application de la résolution A.315(ES.V) et de la résolution A.358(IX)) deviennent les articles 47 à 77.

L'article 42 (qui était devenu l'article 41 en application de la résolution A.315(ES.V) et l'article 52 en application de la résolution A.358(IX)) devient l'article 56 et est remplacé par le texte suivant :

"Tout Membre qui ne remplit pas ses obligations financières vis-à-vis de l'Organisation dans un délai d'un an à compter de la date de leur échéance n'a droit de vote ni à l'Assemblée, ni au Conseil, ni au Comité de la sécurité maritime, ni au Comité juridique, ni au Comité de la protection du milieu marin, ni au Comité de la coopération technique; l'Assemblée peut toutefois, si elle le désire, déroger à ces dispositions."

L'article 43 (qui était devenu l'article 42 en application de la résolution A.315(ES.V) et l'article 53 en application de la résolution A.358(IX)) devient l'article 57 et est remplacé par le texte suivant :

"Si la Convention ou un accord international conférant des attributions à l'Assemblée, au Conseil, au Comité de la sécurité maritime, au Comité juridique, au Comité de la protection du milieu marin ou au Comité de la coopération technique n'en dispose pas autrement, le vote dans ces organes est régi par les dispositions suivantes :

- a) Chaque Membre dispose d'une voix.

b) Les décisions sont prises à la majorité des Membres présents et votants, et, lorsqu'une majorité des deux tiers est requise, à une majorité des deux tiers des Membres présents.

c) Aux fins de la présente Convention, l'expression "Membres présents et votants" signifie "Membres présents et exprimant un vote affirmatif ou négatif". Les Membres qui s'abstiennent sont considérés comme ne votant pas."

L'article 45 (qui était devenu l'article 44 en application de la résolution A.315(ES.V) et l'article 55 en application de la résolution A.358(IX)) devient l'article 59 et est remplacé par le texte suivant :

"Conformément à l'Article 57 de la Charte, l'Organisation est reliée à l'Organisation des Nations Unies au titre d'institution spécialisée dans le domaine de la navigation maritime et de ses effets sur le milieu marin. Les relations sont établies par un accord conclu avec l'Organisation des Nations Unies, en vertu de l'Article 63 de la Charte et selon les dispositions de l'article 25 de la Convention."

L'article 52 (qui était devenu l'article 51 en application de la résolution A.315(ES.V) et l'article 62 en application de la résolution A.358(IX)) devient l'article 66 et est remplacé par le texte suivant :

"Les textes des projets d'amendements à la Convention sont communiqués aux Membres par le Secrétaire général six mois au moins avant qu'ils ne soient soumis à l'examen de l'Assemblée. Les amendements sont adoptés par l'Assemblée à la majorité des deux tiers des voix. Douze mois après son approbation par les deux tiers des Membres de l'Organisation, non compris les Membres associés, chaque amendement entre en vigueur pour tous les Membres.

Il convient de modifier comme suit les références aux articles qui figurent dans le texte de la Convention :

Article 6 (qui devient l'article 5) : remplacer "article 57" par "article 71".

Article 7 (qui devient l'article 6) : remplacer "article 57" par "article 71".

Article 8 (qui devient l'article 7) : remplacer "de l'article 6 ou de l'article 7" par "de l'article 5 ou de l'article 6" et "article 57" par "article 71".

Article 9 (qui devient l'article 8) : remplacer "article 58" par "article 72".

Article 19 (qui devient l'article 18) : remplacer "article 17" par "article 16".

Article 27 (qui devient l'article 26) : remplacer "alinéa i) de l'article 16" par "alinéa j) de l'article 15".

Article 29 (article modifié par la résolution A.358(X), qui devient l'article 28) : remplacer "Partie XII" par "article 25".

Article 32 (article ajouté en application de la résolution A.358(IX), qui devient l'article 31) : remplacer "article 28" par "article 27".

Article 34 (article ajouté en application de la résolution A.358(IX), qui devient l'article 33) : au paragraphe c), remplacer "article 26" par "article 25".

Article 37 (article ajouté en application de la résolution A.358(IX), qui devient l'article 36) : remplacer "article 33" par "article 32".

Article 39 (article ajouté en application de la résolution A.358(IX), qui devient l'article 38) : aux paragraphes d) et e), remplacer "article 26" par "article 25".

Article 42 (article ajouté en application de la résolution A.358(IX), qui devient l'article 41) : remplacer "article 38" par "article 37".

Article 33 (qui devient l'article 47) : remplacer "article 23" par "article 22".

Article 53 (qui devient l'article 67) : remplacer "article 52" par "article 66".

Article 54 (qui devient l'article 68) : remplacer "article 52" par "article 66".

Article 56 (qui devient l'article 70) : remplacer "article 55" par "article 69".

Article 58 (qui devient l'article 72) : au paragraphe d), remplacer "article 57" par "article 71".

Article 59 (qui devient l'article 73) : au paragraphe b), remplacer "article 58" par "article 72".

Article 60 (qui devient l'article 74) : remplacer "article 57" par "article 71".

APPENDICE II

Remplacer "article 51" par "article 65".

Certified true copy of the Resolution A.400(X) on Amendments to the Convention on the Inter-Governmental Maritime Consultative Organization adopted on 17 November 1977 by the tenth session of the Assembly of the Inter-Governmental Maritime Consultative Organization, held in London from 7 to 17 November 1977, together with the texts of the Amendments to the Convention on the Inter-Governmental Maritime Consultative Organization.

Copie certifiée conforme de la Résolution A.400(X) sur les amendements à la Convention portant création de l'OMCI adoptée le 17 novembre 1977 par l'Assemblée de l'Organisation intergouvernementale consultative de la navigation maritime lors de sa dixième session, tenue à Londres du 7 au 17 novembre 1977, accompagnée des textes des amendements à la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime.

Copia certificada auténtica de la Resolución A.400(X) sobre enmiendas a la Convención constitutiva de la OCMI, aprobada el 17 de noviembre de 1977 por la Asamblea de la Organización Consultiva Marítima Intergubernamental durante su décimo período de sesiones celebrado en Londres del 7 al 17 de noviembre de 1977, y de los textos de las enmiendas a la Convención relativa a la Organización Consultiva Marítima Intergubernamental.

For the Secretary-General :
Pour le Secrétaire général :
Por el Secretario General :

Thomas Allen

London,
Londres,
Londres,

16 XII 77



OCMI

RESOLUCION A.400(X)

aprobada 17 noviembre, 1977

ENMIENDAS A LA CONVENCION RELATIVA A LA ORGANIZACION CONSULTIVA MARITIMA INTERGUBERNAMENTAL

LA ASAMBLEA,

CONSIDERANDO la Resolución A.360(IX) de su noveno periodo de sesiones, por la que decidió tomar, en el décimo periodo de sesiones ordinario, las medidas necesarias para aprobar enmiendas a la Convención constitutiva de la OCMI encaminadas a institucionalizar el Comité de Cooperación Técnica en dicha Convención,

CONSIDERANDO la Resolución A.359(IX), también del noveno periodo de sesiones, por la que decidió convocar en 1977 un Grupo Especial de Trabajo, abierto a todos los Gobiernos Miembros de la Organización, encargado de estudiar y de presentar a la Asamblea, en el décimo periodo de sesiones ordinario de ésta, propuestas para enmendar los Artículos 2, 40 y 52 de la Convención constitutiva de la OCMI, propuestas de enmienda de la Convención encaminadas a institucionalizar el Comité de Cooperación Técnica y cualesquiera otras propuestas de enmienda de la Convención que pudieran presentar los miembros,

CONSIDERANDO el informe del Grupo Especial de Trabajo, con inclusión de sus recomendaciones relativas a las proyectadas enmiendas a la Convención constitutiva de la OCMI,

CONSIDERANDO asimismo otras propuestas de enmienda de la Convención constitutiva de la OCMI presentadas por el Gobierno de los Estados Unidos de América,

CONSIDERANDO las enmiendas aprobadas por la Resolución A.358(IX) en el noveno periodo de sesiones ordinario, celebrado en noviembre de 1975,

CONSIDERANDO que en su décimo periodo de sesiones ordinario, celebrado en Londres del 7 al 18 de noviembre de 1977, aprobó enmiendas a la Convención relativa a la Organización Consultiva Marítima Intergubernamental, los textos de las cuales figuran en el Anexo de la presente Resolución, consistentes en:

- a) la supresión del Artículo 2;
- b) la adición de una nueva PARTE (PARTE X), constituida por los nuevos Artículos 42 a 46;
- c) enmiendas resultantes a los Artículos 3, 12, 16, 22, 26, 42 y 43;

- d) otras enmiendas a los Artículos 1, 3, 45 y 52;
- e) cambios resultantes de numeración en las PARTES VIII a XVII (que pasan a ser las Partes X a XIX, de conformidad con la Resolución A.358(IX));
- f) cambios resultantes de numeración en los Artículos 3 a 31;
- g) cambios resultantes de numeración en los Artículos 33 a 63 (que pasan a ser los Artículos 43 a 73, de conformidad con la Resolución A.358(IX));
- h) cambios resultantes en las referencias a Artículos que figuran en los Artículos siguientes:
 - i) 6, 7, 8, 9, 19, 27, 29, 33, 53, 54, 56, 58, 59 y 60;
 - ii) 32, 34, 37, 39 y 42 (añadidos por la Resolución A.358(IX));
- i) el cambio que en consecuencia experimenta el número del Artículo a que se hace referencia en el Apéndice II,

PIDE al Secretario General de la Organización que deposite las enmiendas aprobadas ante el Secretario General de las Naciones Unidas de conformidad con el Artículo 53 de la Convención constitutiva de la OCMI y que se haga cargo de los instrumentos de aceptación y de las declaraciones, según lo estipulado en el Artículo 54,

INVITA a los Gobiernos Miembros a que acepten estas enmiendas lo antes posible a partir de la fecha de recepción de las copias de las mismas, mediante el envío del oportuno instrumento de aceptación al Secretario General, de conformidad con el Artículo 54 de la Convención.

ANEXO

ENMIENDAS A LA CONVENCION RELATIVA A LA ORGANIZACION
CONSULTIVA MARITIMA INTERGUBERNAMENTAL

Artículo 1.

- i) El texto del párrafo a) queda sustituido por el siguiente:

Depurar un sistema de colaboración entre los Gobiernos en la esfera de la reglamentación y las prácticas gubernamentales relativas a cuestiones técnicas de toda índole concernientes al tráfico marítimo destinado al comercio internacional; alentar y facilitar la adopción general de normas tan elevadas como resulte posible en cuestiones relacionadas con la seguridad marítima, la eficiencia de la navegación y la prevención y contención de la contaminación del mar ocasionada por los buques; y atender las cuestiones administrativas y jurídicas relacionadas con los objetivos enunciados en el presente Artículo.

- ii) El texto del párrafo d) queda sustituido por el siguiente:

Depurar la posibilidad de que ella misma examine toda cuestión relativa al tráfico marítimo y a los efectos de éste en el medio marino que pueda someter a su consideración cualquier órgano u organismo especializado de las Naciones Unidas.

Artículo 2

Se suprime el texto.

Los Artículos 3 a 31 pasan a ser Artículos 2 a 30.

Artículo 3 (ahora Artículo 2)

Su texto queda sustituido por el siguiente:

A fin de lograr los objetivos enunciados en la Parte I, la Organización:

- a) a reserva de lo dispuesto en el Artículo 5, examinará las cuestiones surgidas en virtud de los párrafos a), b) y c) del Artículo 1 que le puedan remitir los miembros, cualquier órgano u organismo especializado de las Naciones Unidas o cualquier otra organización intergubernamental, o las cuestiones que le sean remitidas en virtud del Artículo 1 d), y formulará las recomendaciones correspondientes;

- b) preparará proyectos de convenios, acuerdos u otros instrumentos apropiados y los recomendará a los Gobiernos y a las organizaciones intergubernamentales, y convocará las conferencias que juzgue necesarias;
- c) creará un sistema de consultas entre los miembros y de intercambio de información entre los Gobiernos;
- d) desempeñará las funciones que surjan en relación con lo dispuesto en los párrafos a), b) y c) del presente Artículo, especialmente las que le sean asignadas por aplicación directa de instrumentos internacionales relativos a cuestiones marítimas y a los efectos del tráfico marítimo en el medio marino, o en virtud de lo dispuesto en dichos instrumentos;
- e) facilitar según sea necesario, y de conformidad con la Parte X, cooperación técnica dentro de la competencia de la Organización.

Artículo 12 (ahora Artículo 11)

Su texto queda sustituido por el siguiente:

La Organización estará constituida por una Asamblea, un Consejo, un Comité de Seguridad Marítima, un Comité Jurídico, un Comité de Protección del Medio Marino, un Comité de Cooperación Técnica y los órganos auxiliares que la Organización juzgue necesario crear en cualquier momento, y una Secretaría.

Artículo 16 (ahora Artículo 15)

Su texto queda sustituido por el siguiente:

Las funciones de la Asamblea serán:

- a) elegir entre sus miembros, con exclusión de los miembros asociados, en cada periodo de sesiones ordinario, un Presidente y dos Vicepresidentes que permanecerán en funciones hasta el siguiente de esos periodos;
- b) establecer su propio Reglamento interior, salvo disposición en otro sentido que pueda figurar en la Convención;
- c) constituir los órganos auxiliares temporales o, si el Consejo lo recomienda, los permanentes que juzgue necesarios;
- d) elegir los miembros que hayan de estar representados en el Consejo, de conformidad con lo dispuesto en el Artículo 17;
- e) hacerse cargo de los informes del Consejo y examinarlos, y resolver toda cuestión que le haya sido remitida por el Consejo;

- f) aprobar el programa de trabajo de la Organización;
- e) someter a votación el presupuesto y establecer las medidas de orden financiero de la Organización de acuerdo con la Parte XII;
- h) revisar los gastos y aprobar las cuentas de la Organización;
- i) desempeñar las funciones propias de la Organización a condición, no obstante, de que las cuestiones relacionadas con los párrafos a) y b) del Artículo 2 sean sometidas por la Asamblea a la consideración del Consejo para que éste formule las recomendaciones o prepare los instrumentos adecuados; a condición, además, de que cualesquiera recomendaciones o instrumentos sometidos por el Consejo a la consideración de la Asamblea y no aceptados por ésta sean remitidos de nuevo al Consejo a fines de examen ulterior, con las observaciones que la Asamblea pueda haber hecho;
- j) recomendar a los miembros la aprobación de reglamentaciones y directrices relativas a la seguridad marítima, a la prevención y contención de la contaminación del mar ocasionada por los buques y a otras cuestiones relacionadas con los efectos del tráfico marítimo en el medio marino, asignadas a la Organización por aplicación directa de instrumentos internacionales o en virtud de lo dispuesto en ellos, o la aprobación de enmiendas a tales reglamentaciones y directrices que le hayan sido remitidas;
- k) tomar las medidas que estime apropiadas para fomentar la cooperación técnica de conformidad con el Artículo 2 e), teniendo en cuenta las necesidades especiales de los países en desarrollo;
- l) decidir en cuanto a la convocación de toda conferencia internacional o a la adopción de cualquier otro procedimiento idóneo para la aprobación de convenios internacionales o de enmiendas a cualesquiera convenios internacionales que hayan sido preparados por el Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica u otros órganos de la Organización;
- m) remitir al Consejo, para que éste las examine o decida acerca de ellas, todas las cuestiones que sean competencia de la Organización, con la salvedad de la función relativa a la formulación de recomendaciones en virtud del párrafo j) del presente Artículo, que no podrá ser delegada.

Artículo 22 (ahora Artículo 21)

Su texto queda sustituido por el siguiente:

- a) El Consejo examinará los proyectos de programa de trabajo y de presupuesto preparados por el Secretario General considerando las propuestas del Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica y otros órganos de la Organización y, teniendo éstas presentes, establecerá y someterá a la consideración de la Asamblea el programa de trabajo y el presupuesto de la Organización, habida cuenta de los intereses generales y prioridades de la Organización.
- b) El Consejo se hará cargo de los informes, propuestas y recomendaciones del Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica y otros órganos de la Organización, y, junto con sus propias observaciones y recomendaciones, los transmitirá a la Asamblea, o, si ésta no está reunida, a los miembros, a fines de información.
- c) Las cuestiones regidas por los Artículo 28, 33, 38 y 43 no serán examinadas por el Consejo hasta conocer la opinión del Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino o el Comité de Cooperación Técnica, según proceda.

Artículo 26 (ahora Artículo 25)

Su texto queda sustituido por el siguiente:

- a) El Consejo podrá concertar acuerdos o arreglos referentes a las relaciones de la Organización con otras organizaciones, de conformidad con lo dispuesto en la Parte XV. Dichos acuerdos o arreglos estarán sujetos a la aprobación de la Asamblea.
- b) Habida cuenta de las disposiciones de la Parte XV y de las relaciones que con otros organismos mantengan los correspondientes Comités en virtud de los Artículos 28, 33, 38 y 43, en el tiempo que medie entre periodos de sesiones ordinarios de la Asamblea será incumbencia del Consejo mantener las relaciones con otras organizaciones.

Nuevos Artículos 32 a 42 (añadidos de conformidad con la Res.A.315(ES.V) :
la Res. A.358(IX))

Estos Artículos pasan a ser los Artículos 31 a 41.

Artículo 29 c) aprobado por la Resolución A.358(IX) (y que pasa a ser el Artículo 28 c)): queda enmendado por la inclusión de una referencia a la Asamblea.

Artículo 34 c) aprobado por la Resolución A.358(IX) (y que pasa a ser el Artículo 33 c)): queda enmendado por la inclusión de una referencia a la Asamblea.

Nueva PARTE X

Se añade una nueva PARTE X, constituida por los nuevos Artículos 42 a 46, después de las PARTES VIII y IX (añadidas por la Resolución A.358(IX)), según el texto transcrito a continuación:

PARTE X

Comité de Cooperación Técnica

Artículo 42.

El Comité de Cooperación Técnica estará integrado por todos los miembros.

Artículo 43

- a) El Comité de Cooperación Técnica examinará según proceda toda cuestión que sea de la competencia de la Organización, concerniente a la ejecución de los proyectos de cooperación técnica con fondos provistos por el programa pertinente de las Naciones Unidas respecto del cual la Organización actúe como organismo ejecutor o cooperador, o con fondos fiduciarios proporcionados voluntariamente a la Organización, y cualesquiera otras cuestiones relacionadas con las actividades de la Organización en el campo de la cooperación técnica.
- b) El Comité de Cooperación Técnica fiscalizará el trabajo de la Secretaría en lo concerniente a cooperación técnica.
- c) El Comité de Cooperación Técnica desempeñará las funciones que le sean asignadas por la presente Convención o por la Asamblea o por el Consejo, o cualquier cometido que en el ámbito de aplicación del presente Artículo puede serle asignado por aplicación directa de cualquier instrumento internacional o en virtud de lo dispuesto en él y haya sido aceptado por la Organización.

d) Habida cuenta de las disposiciones del Artículo 25, el Comité de Cooperación Técnica, a petición de la Asamblea y del Consejo o si considera que ello redundará en beneficio de su propia labor, mantendrá con otras entidades las estrechas relaciones que puedan promover los objetivos de la Organización.

Artículo 44

El Comité de Cooperación Técnica someterá a la consideración del Consejo:

- a) recomendaciones que el Comité haya preparado;
- b) un informe acerca de la labor desarrollada por el Comité desde la celebración del precedente periodo de sesiones del Consejo.

Artículo 45

El Comité de Cooperación Técnica se reunirá por lo menos una vez al año. Elegirá a su propia Mesa una vez al año y adoptará su propio Reglamento interior.

Artículo 46

No obstante lo que en contrario pueda figurar en la presente Convención, pero con sujeción a lo dispuesto en el Artículo 42, el Comité de Cooperación Técnica se ajustará, en el ejercicio de las funciones que le hayan sido asignadas por aplicación directa de cualquier convenio internacional o de otro instrumento o en virtud de lo dispuesto en éstos, a las pertinentes disposiciones del convenio o instrumento de que se trate, especialmente respecto de las reglas que rijan el procedimiento aplicable.

PARTES VIII a XVII (numeradas de la X a la XIX en virtud de la Resolución A.358(IX)): pasan a ser las PARTES XI a XX.

Artículos 33 a 63 (numerados del 43 al 73 en virtud de la Resolución A.315(ES.V) y de la Resolución A.358(IX)): pasan a ser los Artículos 47 a 77.

Artículo 42 (numerado como Artículo 41 en virtud de la Resolución A.315(ES.V) y como Artículo 52 en virtud de la Resolución A.358(IX)): pasa a ser el Artículo 56 y su texto queda sustituido por el siguiente:

Todo miembro que incumpla las obligaciones financieras que tiene contraídas con la Organización transcurrido un año desde la fecha de vencimiento de aquéllas, carecerá de voto en la Asamblea, el Consejo, el Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino y el Comité de Cooperación Técnica, a menos que la Asamblea, si lo juzga oportuno, decida eximir del cumplimiento de esta disposición.

Artículo 43 (numerado como Artículo 42 en virtud de la Resolución A.315(ES.V) y como Artículo 53 en virtud de la Resolución A.358(IX)): pasa a ser el Artículo 51 y su texto queda sustituido por el siguiente:

Salvo disposición expresa en otro sentido que pueda figurar en la Convención o en cualquier acuerdo internacional que asigne funciones a la Asamblea, el Consejo, el Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino o el Comité de Cooperación Técnica, la votación en estos órganos estará regida por las disposiciones siguientes:

- a) cada miembro tendrá un voto;
- b) las decisiones se tomarán por mayoría de los miembros presentes y votantes, y aquéllas para las cuales se necesite una mayoría de dos tercios, por mayoría de dos tercios de los miembros presentes;
- c) a los efectos de la presente Convención, la expresión "miembros presentes y votantes" significa "miembros presentes que emitan un voto afirmativo o negativo". Los miembros que se abstengan de votar se considerarán como no votantes.

Artículo 45 (numerado como Artículo 44 en virtud de la Resolución A.315(ES.V) y como Artículo 55 en virtud de la Resolución A.358(IX)): pasa a ser el Artículo 59 y su texto queda sustituido por el siguiente:

La Organización estará vinculada a las Naciones Unidas de conformidad con el Artículo 57 de la Carta de las Naciones Unidas como organismo especializado en la esfera del tráfico marítimo y de los efectos de éste en el medio marino. Esta vinculación se establecerá mediante un acuerdo con las Naciones Unidas, en virtud del Artículo 63 de la Carta de las Naciones Unidas, concertado de conformidad con lo estipulado en el Artículo 25.

Artículo 52 (numerado como Artículo 51 en virtud de la Resolución A.315(ES.V) y como Artículo 62 en virtud de la Resolución A.358(IX)): pasa a ser el Artículo 66 y su texto queda sustituido por el siguiente:

Los textos de los proyectos de enmienda a la presente Convención serán enviados por el Secretario General a los miembros seis meses antes, por lo menos, del examen a que la Asamblea los haya de someter. Para la aprobación de las enmiendas se necesitará un voto mayoritario de dos tercios de la Asamblea. Doce meses después de haber sido aceptada por dos tercios de los Miembros de la Organización, excluidos los Miembros asociados, entrará en vigor para todos los miembros la enmienda de que se trate.

Los Artículos a que se hace referencia en los Artículos siguientes han experimentado los cambios que se indican a continuación:

Artículo 6 (ahora Artículo 5): la referencia al Artículo 57 pasa a serlo al Artículo 71.

Artículo 7 (ahora Artículo 6): la referencia al Artículo 57 pasa a serlo al Artículo 71.

Artículo 8 (ahora Artículo 7): la referencia a los Artículos 6, 7 y 57 pasa a serlo a los Artículos 5, 6 y 71.

Artículo 9 (ahora Artículo 8): la referencia al Artículo 58 pasa a serlo al Artículo 72.

Artículo 19 (ahora Artículo 18): la referencia al Artículo 17 pasa a serlo al Artículo 16.

Artículo 27 (ahora Artículo 26): la referencia al Artículo 16 j) pasa a serlo al Artículo 15 j).

Artículo 29 (ahora Artículo 28): la referencia al Artículo 26 pasa a serlo al Artículo 25.

Artículo 32 (añadido en virtud de la Resolución A.358(IX) y ahora Artículo 31): la referencia al Artículo 28 pasa a serlo al Artículo 27.

Artículo 34 (añadido en virtud de la Resolución A.358(IX) y ahora Artículo 33): la referencia al Artículo 26 en el párrafo o) pasa a serlo al Artículo 25.

Artículo 37 (añadido en virtud de la Resolución A.358(IX) y ahora Artículo 36): la referencia al Artículo 33 pasa a serlo al Artículo 32.

Artículo 39 (añadido en virtud de la Resolución A.358(IX) y ahora Artículo 38): la referencia al Artículo 26 en los párrafos d) y e) pasa a serlo al Artículo 25.

Artículo 42 (añadido en virtud de la Resolución A.358(IX) y ahora Artículo 41): la referencia al Artículo 38 pasa a serlo al Artículo 37.

Artículo 33 (ahora Artículo 47): la referencia al Artículo 23 pasa a serlo al Artículo 22.

Artículo 53 (ahora Artículo 67): la referencia al Artículo 52 pasa a serlo al Artículo 66.

Artículo 54 (ahora Artículo 68): la referencia al Artículo 52 pasa a serlo al Artículo 66.

Artículo 56 (ahora Artículo 70): la referencia al Artículo 55 pasa a serlo al Artículo 69.

Artículo 58 (ahora Artículo 72): la referencia al Artículo 57 en el párrafo d) pasa a serlo al Artículo 71.

Artículo 59 (ahora Artículo 73): la referencia al Artículo 58 en el párrafo b) pasa a serlo al Artículo 72.

Artículo 60 (ahora Artículo 74): la referencia al Artículo 57 pasa a serlo al Artículo 71.

APENDICE II

La referencia al Artículo 51 pasa a serlo al Artículo 65.

Certified true copy of the Resolution A.400(X) on Amendments to the Convention on the Inter-Governmental Maritime Consultative Organization adopted on 17 November 1977 by the tenth session of the Assembly of the Inter-Governmental Maritime Consultative Organization, held in London from 7 to 17 November 1977, together with the texts of the Amendments to the Convention on the Inter-Governmental Maritime Consultative Organization.

Copie certifiée conforme de la Résolution A.400(X) sur les amendements à la Convention portant création de l'OMCI adoptée le 17 novembre 1977 par l'Assemblée de l'Organisation intergouvernementale consultative de la navigation maritime lors de sa dixième session, tenue à Londres du 7 au 17 novembre 1977, accompagnée des textes des amendements à la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime.

Copia certificada auténtica de la Resolución A.400(X) sobre enmiendas a la Convención constitutiva de la OCMI, aprobada el 17 de noviembre de 1977 por la Asamblea de la Organización Consultiva Marítima Intergubernamental durante su décimo período de sesiones celebrado en Londres del 7 al 17 de noviembre de 1977, y de los textos de las enmiendas a la Convención relativa a la Organización Consultiva Marítima Intergubernamental.

For the Secretary-General :

Pour le Secrétaire général :

Por el Secretario General :

Thomas Allen

London,

Londres,

Londres,

16 XII 77

Certified true copy XII.1e
Copie certifiée conforme XII.1e
October 2004